

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, SINGLE BENCH  
NEW DELHI

Company Petition No.16/139/ (ND)/2017

Present: SHRI R.VARADHARAJAN, MEMBER (JUDICIAL)

In the matter of:

SECTION 441 OF THE COMPANIES ACT, 2013 (SECTION 621A OF THE COMPANIES ACT, 1956) FOR VIOLATION OF SECTION 96 OF THE COMPANIES ACT, 2013.

AMONGST

INVERNESS MEDICAL SHIMLA PRIVATE LIMITED  
HAVING REGISTERED OFFICE AT:  
D-SM-221, DSM-222, DLF TOWERS, SHIVAJI MARG  
NAZAFGARH ROAD, NEW DELHI-110015

.....Petitioner No.1

MR. LALIT KUMAR SAINI  
DIRECTOR OF PETITIONER NO.1  
S/O MR. SAMAY SINGH  
R/O A-2, TOWER, FLAT NO.804 UNIWORLD CITY, SECTOR 30  
GURGAON-122001

.....Petitioner No.2

MR. SUSHIL KUMAR SRINIVAS RAO  
DIRECTOR OF PETITIONER NO.1  
S/O MR. ADYAPADY SRINIVAS RAO  
R/O F-1101, PURVA VENEZIA, MAJOR UNNIKRISHAN ROAD, NEAR  
MOTHER DAIRY, YELAHANKYA NEW TOWN, YELAHANKYA,  
BENGALURU-560064  
No.3

.....Petitioner

AND



Registrar of Companies  
NCT of Delhi & Haryana  
4<sup>th</sup> floor, IFCI Tower,  
Nehru Place  
New Delhi-110019.  
.....RESPONDENT

ADVOCATE/ AUTHORIZED REPRESENTATIVE  
FOR THE PETITIONERS: Mr. Deepak Bansal, Company Secretary

### ORDER

1. Compliance of the order dated 28.09.2017 has been placed on record submitting that the fine imposed in terms of the same has been deposited. In view of the same, the offence stands compounded.
2. Bench officer to take necessary steps confirming the same with the office of the ROC.

  
10/11/17  
R.VARADHRAJAN  
MEMBER (JUDICIAL)